GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE AND FARMERS WELFARE DEPARTMENT OF AGRICULTURE, COOPERATION & FARMERS WELFARE

LOK SABHA STARRED QUESTION NO. 443TO BE ANSWERED ON THE 27TH MARCH, 2018

SEEDS BILL

*443. SHRIMATI RITI PATHAK:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण ½ãâ¨ããè be pleased to state:

- (a) the salient features of the Seeds Bill;
- (b) whether the said Bill has been kept deferred, if so, the details thereof and the reasons therefor;
- (c) whether the Government proposes to bring a new Seeds Bill for regulation of seeds and plants, increasing private participation in production and distribution, liberalizing import, protection of rights of farmers and provision of agricultural growth, with the objective of ensuring quality; and
- (d) if so, the details along with the present status thereof?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण ½ãâ¨ããè (SHRI RADHA MOHAN SINGH)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 443 DUE FOR REPLY ON 27TH MARCH, 2018.

- (a): The salient features of the proposed Seeds Bill, include compulsory registration of varieties, enhancement of penalties, labelling of expected performance, seed health test, protection of the rights of the farmers, compensation to the farmers in case of seed crop failures, regulate import and export of seeds, ban on Genetic Use Restriction Technology (GURT), known as terminator technology.
- (b): No Madam, Government had introduced Seeds Bill, 2004 in Rajya Sabha on 09.12.2004 and Seed Bill is pending in Rajya Sabha.
- (c) & (d): The introduced bill contain regulation of seeds, nurseries of agricultural, horticultural crops and planting material etc. Provision has been made for protecting rights of farmers, liberalized import export and private participation in production and distribution of seed to ensure the availability of quality seeds among the farmers.
